GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(51)/LA-2019/cons2law/273-282

Dated the 7th March, 2019

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Appropriation (No. 1) Act, 2019 (Delhi Act 02 of 2019)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)—Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(Anoop Kumar Mendiratta) Pr. Secretary (Law, Justice & L.A.)

No. F.14(51)/LA-2019/ cons2law/273-282

Dated the 7th March, 2019

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

- The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
- The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
- The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
- The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
- 6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.

Guard file

(Anoop Kumar Mendiratta) Pr. Secretary (Law, Justice & L.A.)

11/03/19

124/69.

0/4,1205/6)

50 Ced-1 ASO SI3-31

(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EATRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(51)/LA-2019/ cons2law/273-282

Dated7 March, 2019

NOTIFICATION

NO. F.14(51)/LA-2019/ cons2law/273-282 7 3-19 The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 07th March, 2019 and is hereby published for general information:-

"THE DELHI APPROPRIATION (NO.1) ACT, 2019 (DELHI ACT 02 OF 2019)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the February, 2019)

[07th March, 2019]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the Financial Year 2018-19

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventieth Year of the Republic of India as follows:-

Short title.

 This Act may be called the Delhi Appropriation (No. 1) Act, 2019.

Issue of ₹1738,99,82,000/-from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2018-2019. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column(5) of the Schedule, amounting in the aggregate to the sum of Rupees Seventeen Hundred Thirty Eight Crore Ninety Nine Lakh Eighty Two Thousand only towards defraying the several charges which will come in the course of payment during the financial year 2018-2019 in respect of the services specified in column(2) of the Schedule.

Appropriation.

 The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

my handle

THE SCHEDULE

(See sections 2 and 3)

(₹ in thousands)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
3	Administration of Justice	Revenue	100	100	200
3		Capital	0	0	0
5	Home	Revenue	100	0	100
		Capital	25100	0	25100
6	Education	Revenue	1100	0	1100
		Capital	100	0	100
7	Medical and Public Health	Revenue	1086300	2450	1088750
,		Capital	0	0	0
8	Social Welfare	Revenue	991000	0	991000
		Capital	100	0	100
9	Industries	Revenue	32	0	32
		Capital	0	0	0
10	Development	Revenue	500	0	500
		Capital	100	0	100
11	Urban Development and Public Works	Revenue	1882700	0	1882700
		Capital	100	0	100
	Public Debt	Revenue	0	0	0
15		Capital	0	13400100	13400100
	Total		3987332	13402650	17389982

Makeroffe

(Anoop Kumar Mendiratta) Pr. Secretary (Law, Justice & L.A.)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

No. F.14(51)/LA-2019/cons2law/

Dated: .03.2019

CERTIFICATE

It is hereby certified that the contents of the soft copy as well as the hard copy as given in notification No. F.14(51)/LA-2019/ cons2law/273-282 dated $7^4/3$ /2019 are the same and also approved by the competent authority.

(Mahendra Kumar)
Legislative Counsel

/2019

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी–विंग, दिल्ली सचिवालय, नई दिल्ली

सं0 फा0 14(51)/एलए-2019/ cons2law/273-282

दिनांक ^ममार्च, 2019

अधिसूचना

सं0 फा0 14(51)/एलए-2019/ cons2law/273-282, ७²349राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 7 मार्च, 2019 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :--

"दिल्ली विनियोग (संख्या 01) अधिनियम, 2019 (2019 का दिल्ली अधिनियम 02)

(26 फरवरी, 2019 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[7 मार्च,, 2019]

वर्ष 2018–2019 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से मुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के सत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:--

संक्षिप्त शीर्षक

- इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 1) अधिनियम 2019 है।
- ₹1738,99,82,000 / —का वर्ष 2018—2019 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त
- 2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए सत्रह सौ अडतीस करोड निन्यानवे लाख ब्यासी हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2018–2019 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन

 इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

HAY SAIL

अनुसूची

(घारा 2 और घारा 3 देखिए)

(रहजारों में)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएं और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि परमारित	योग
1	2		3	4	- 5
3	न्याय प्रशासन	राजस्व	100	100	20
		पूँजी	0	0	
5	गृह	राजस्व	100	0	100
		पूँजी	25100	0	2510
6	शिक्षा	राजस्व	1100	0	1100
		पूँजी	, 100	0	100
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	1086300	2450	1088750
		पूँजी	0	0	(
8	समाज कल्याण	राजस्व	991000	0	991000
		पूँजी	100	0	100
	उद्योग	राजस्व	32	0	32
9		पूँजी	0	0	(
55554	विकास	राजस्य	500	0	500
10		पूँजी	100	0	100
	शहरी विकास और लोक निर्माण	राजस्व	1882700	0	1882700
11		पूँजी	100	0	100
	सार्वजनिक ऋण .	राजस्व	0	0	0
15		पूँजी	0	13400100	13400100
	योग		3987332	13402650	17389982

HAY SHIN

(अनूप कुमार मेंहदीरत्ता) प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)